

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 513/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.08.2017

NAME OF THE PARTIES: Manasvi International  
V/s.  
Neo Corp International Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

| S. No. | NAME   | DESIGNATION                                      | SIGNATURE |
|--------|--|--|-----------|
| 1      | Sunita Sonawane  | Advocate<br>for Respondent                       | Genau     |
| 2.     | Adv. Dakshesh Vyas<br>Adv. Akika Gogoi<br>i/b Lex Firmus | Advocate<br>for the<br>Applicant<br><u>ORDER</u> | Akika     |

TCP No. 513/I&BP/NCLT/MB/MAH/2017

Counsel for the Petitioner and Corporate Debtor are present.

The Petitioner Counsel submits that since their Bank is reluctant to issue Certificate as mandated u/s 9 of the Code, he could not file the Certificate reflecting the last payment entry from the Corporate Debtor.

It is needless to say that Banks have to invariably issue Certificate when Statute has given explicit mandate to the Banks to issue Certificate to the Operational Creditor as mentioned in section 9(3)(c) of the I&B Code.

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This Bench is of the view that this Bank will issue Certificate by seeing this Order and on seeing the provisions of law, failing which, the Petitioner is at liberty to mention the same before this Bench.

List this matter on **12.09.2017**.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)